

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 206  
IB-528/ND/2020

**IN THE MATTER OF:**  
M/s. Sun Land Alloys

...PETITIONER

Vs.

M/s. Kiran Udyog Pvt. Ltd.

...RESPONDENT

**Section**

Under Section 9 of IBC

Order delivered on 12.03.2020

**Coram:**

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. : Mr. Sanejam Jain, Advocate  
For the Respondent/ Corporate-debtor : Mr. Pranshu Goel, CA

**ORDER**

Mr. Pranshu Goel learned counsel has appeared on behalf of the corporate-debtor and offered to file vakalatnama before the registry in course of day. The counsel appearing on behalf of the corporate-debtor is directed to file the reply if ay within ten days from today after serving advance copy upon the operational-creditor and thereafter, the learned counsel appearing on behalf of the operational-creditor is directed to file the rejoinder if any within a week from the date of the receipt of the reply. Matter is adjourned to 01.04.2020.

-sd-

(V.K. Subburaj)  
Member (T)

-sd-

(Abni Ranjan Kumar Sinha)  
Member (J)